

2023 LiveLaw (SC) 588

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION
ABHAY S. OKA; J., SANJAY KAROL; J.
July 25, 2023.**

**CONTEMPT PETITION (CIVIL) NO.1034 OF 2023 IN WRIT PETITION (CRIMINAL) No.173 OF 2022
MAHENDRA & ORS. versus RAJESH KUMAR SINGH & ANR.**

Contempt of Court Act, 1971 - Supreme Court imposes cost on State of Uttar Pradesh for delay in complying with direction for premature release of 4 convicts.

For Petitioner(s) Mr. Aarif Ali, Adv. Mr. Pankaj Tiwari, Adv. Mr. Mujahid Ahmad, Adv. Mr. Chand Qureshi, AOR Mr. Raj Kumar Yadav, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. A.A.G. Ms. Ruchira Goel, AOR Mr. Adit Jayeshbhai Shah, Adv.

ORDER

As per the judgment of this Court dated 21st April, 2023, the petitioners ought to have been released on probation within two weeks from 21st April, 2023. As the petitioners were not released, the present Contempt Petition was filed.

Now, the compliance affidavit has been filed stating that the petitioners have been released yesterday. In the compliance affidavit, there is absolutely no explanation for such a long delay. We may note here that the respondents did not apply to this Court for grant of extension of time.

Though no further action under the Contempt of Court Act, 1971 deserves to be initiated against the respondents, we direct the State of Uttar Pradesh to pay costs quantified at Rs.10,000/- (Rupees ten thousand) to each petitioner within a period of one month from today.

Subject to the above direction, the Contempt Petition is disposed of.

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